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Title : Papers laid on the Table by Members/Ministers.

## PAPERS LAID ON THE TABLE

1205 hours

...(Interruptions)

MR. SPEAKER: We had certain discussions.

...(Interruptions)

MR. SPEAKER: Let us have the Papers laid on the Table.

Shri Pranab Mukherjee - Item No.3

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2004-2005.

(2) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): On behalf of Shri Arjun Singh, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Manipur University Ordinance, 2005.

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THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): I beg to lay on the Table-

(1) A copy of the Notification No. S.O. 1086 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> August, 2005 specifying mandatory packaging of certain commodities in Jute Packaging Materials under sub-section (2) of section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2001-2002.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

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THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): On behalf of Shri Suresh Pachouri, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

1. The 54<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2003-2004.

2. Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission

in respect of the cases referred to in Chapter 10 of the Report.

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THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Manipur University Ordinance, 2005 (No. 3 of 2005) promulgated by the President on 13<sup>th</sup> October, 2005, together with a Corrigendum thereto (in Hindi version only).
- (2) The Taxation Laws (Amendment) Ordinance, 2005 (No. 4 of 2005) promulgated by the President on 31<sup>st</sup> October, 2005.

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THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-
  - (i) The Use of low power equipment in the 335 MHz band for remote control of cranes (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 532 (E) in Gazette of India dated the 12<sup>th</sup> August, 2005.
  - (ii) The Use of low power equipment in the Citizen band 26.957-27.283 MHz (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 12<sup>th</sup> August, 2005.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2004-2005, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2004-2005.

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THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table-

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2004-2005, along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2004-2005.

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
  - i. The Coinage of the Hundred Rupees and Five Rupees Coined to Commemorate "Lalbahadur Shastri Birth Centenary (1904-2004)" Rules, 2005, published in Notification No. G.S.R. 578 (E) in Gazette of India dated the 14<sup>th</sup> September, 2005.
  - ii. The Coinage of Bi-Metallic Coin of Rupees Ten coined with the theme "UNITY IN DIVERSITY" Rules, 2005, published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 14<sup>th</sup> September, 2005.

(iii) The Coinage of the Hundred Rupees and Five Rupees Coined to Commemorate "75 YEARS OF DANDI MARCH (1930-2005)" Rules, 2005, published in Notification No. G.S.R. 586 (E) in Gazette of India dated the 15<sup>th</sup> September, 2005.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- i. S.O. 1195 (E) published in Gazette of India dated the 26<sup>th</sup> August, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of import.
- ii. S.O. 1196 (E) published in Gazette of India dated the 26<sup>th</sup> August, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of export.
  - (iii) S.O. 1215 (E) published in Gazette of India dated the 31<sup>st</sup> August, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (iv) S.O. 1327 (E) published in Gazette of India dated the 16<sup>th</sup> September, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (v) S.O. 1407 (E) published in Gazette of India dated the 27<sup>th</sup> September, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of import.
  - (vi) S.O. 1408 (E) published in Gazette of India dated the 27<sup>th</sup> September, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of export.
  - (vii) S.O. 1428 (E) published in Gazette of India dated the 30<sup>th</sup> September, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (viii) S.O. 1488 (E) published in Gazette of India dated the 15<sup>th</sup> October, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (ix) S.O. 1541 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of import.
  - (x) S.O. 1542 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of the assessment of export.
  - (xi) S.O. 1551 (E) published in Gazette of India dated the 31<sup>st</sup> October, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (xii) G.S.R. 587 (E) published in Gazette of India dated the 15<sup>th</sup> September, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 55/2001-Cus., dated the 16<sup>th</sup> May, 2001.
  - (xiii) G.S.R. 569 (E) published in Gazette of India dated the 8<sup>th</sup> September, 2005, together with an explanatory memorandum seeking to prescribe concessional

customs duty of 5 percent on machinery, apparatus and appliances and components, required for initial setting up of a power project using specified non-conventional materials, namely, agricultural, forestry, industrial, agro-industrial, municipal and urban waste, bio-waste or poultry litter, subject to certain conditions.

(xiv) G.S.R. 628 (E) published in Gazette of India dated the 13<sup>th</sup> October, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated the 1<sup>st</sup> March, 2002, so as to extend the exemption to the specified goods.

(xv) G.S.R.555 (E) published in Gazette of India dated the 1<sup>st</sup> September, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated the 31<sup>st</sup> August, 2004.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 554 (E) published in Gazette of India dated the 1<sup>st</sup> September, 2005, together with an explanatory memorandum seeking to continue the anti-dumping duty imposed on all grades of acrylonitrile butadiene rubber, originating in or exported from Korea R.P., and Germany and imported into India, at new rates, as recommended by the designated authority.

(ii) G.S.R. 558 (E) published in Gazette of India dated the 5<sup>th</sup> September, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 109/2000-Cus., dated the 18<sup>th</sup> August, 2000.

(iii) G.S.R. 585 (E) published in Gazette of India dated the 14<sup>th</sup> September, 2005, together with an explanatory memorandum seeking to continue levy of anti-dumping duty on imports of Potassium Permanganate originating in, or exported from, the People's Republic of China, on the recommendations of the Directorate General of Anti-dumping and Allied duties.

(iv) G.S.R. 590 (E) published in Gazette of India dated the 16<sup>th</sup> September, 2005, together with an explanatory memorandum seeking to extend validity of levy of anti-dumping duty on imports of oxo alcohols, originating in or exported from Poland, Saudi Arabia, Russia, Iran, United States of America and the European Union, pending completion of sunset review investigations by the Directorate General of Anti-dumping and Allied duties.

(v) G.S.R. 594 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 128/2000-Cus., dated the 6<sup>th</sup> October, 2000.

(vi) G.S.R. 608 (E) published in Gazette of India dated the 22<sup>nd</sup> September, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 36/2005-Cus., dated the 27<sup>th</sup> April, 2005.

(vii) G.S.R. 614 (E) published in Gazette of India dated the 27<sup>th</sup> September, 2005, together with an explanatory memorandum seeking to impose final anti-dumping duty on Rubber Chemicals namely MBT and MBTs, originating in, or exported from, the People's Republic of China.

(viii) G.S.R. 635 (E) published in Gazette of India dated the 17<sup>th</sup> October, 2005, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from, the People's Republic of China.

(ix) G.S.R. 636 (E) published in Gazette of India dated the 18<sup>th</sup> October, 2005, together with an explanatory memorandum seeking to rescind Notification No. 124/2003-Cus., dated 8<sup>th</sup> August, 2003.

(x) G.S.R. 642 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2005, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Pentaerythritol originating in, or exported from, the People's Republic of China and Sweden on the recommendations of the Directorate General of Anti-dumping and Allied duties.

(xi) G.S.R. 643 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2005, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of specified rubber chemicals originating in, or exported from, the European Union, People's Republic of China, Chinese Taipei and the United States of America, on the recommendations of the Directorate General of Anti-dumping and Allied duties.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 618 (E) published in Gazette of India dated the 30<sup>th</sup> September, 2005, together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.

(ii) G.S.R. 570 (E) published in Gazette of India dated the 8<sup>th</sup> September, 2005, together with an explanatory memorandum seeking to fully exempt machinery, apparatus and appliances and components, required for initial setting up of a power project using specified non-conventional materials, namely, agricultural, forestry, industrial, agro-industrial, municipal and urban waste, bio-waste or poultry litter from Excise Duty, subject to certain conditions.

(5) A copy of the Notification No. G.S.R. 641 (E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> October, 2005 seeking to specify the form for furnishing return of the CENTAV Credit Rules, 2004 issued under rule 9 of the said Rules.

(6) A copy of the Service Tax (6<sup>th</sup> Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 639 (E) in Gazette of India dated the 20<sup>th</sup> October, 2005 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(7) A copy of the Notification No. G.S.R. 640 (E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> October, 2005, together with an explanatory memorandum specifying the form for the purpose of registration issued under rule 3 of the Service Tax (Registration of Special Category of Persons) Rules, 2005.

(8) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) S.O. 1132 (E) published in Gazette of India dated the 12<sup>th</sup> August, 2005, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709 (E) dated the 20<sup>th</sup> August, 1998.

(ii) The Income-tax (22<sup>nd</sup> Amendment) Rules, 2005 published in Notification No. S.O. 1247 (E) in Gazette of India dated the 8<sup>th</sup> September, 2005, together with an explanatory memorandum.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 2004-2005

5. A copy of the Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2003 under sub-section (4) of section 21 of the said Act.
6. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
7. A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2003 under sub-section (4) of section 15A of the said Act.
8. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
9. (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
10. A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2003-2004.  
  
(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
11. A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2005-2006.